

The private lotteries which are authorised by the State Governments come under Entry 34 of the State List of the VII Schedule and are within the purview of the State Governments. The States were requested to keep in view the guidelines meant for State Lotteries, while authorising private lotteries. The State Governments/U.T. Administrations have by and large adhered to the guidelines in respect of State Lotteries. The departures from the guidelines which have come to notice relate to private lotteries which are authorised by the State Governments. The State Governments have been urged again recently to ensure strict adherence to the guidelines and to take other measures to make the entire mechanism fool-proof.

[*Translation*]

Report Submitted By Commissioner for Scheduled castes and Scheduled Tribes

*2. SHRIMATI SUNDERWATI NAWAL PRABHAKAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Commissioner for Scheduled Castes and Scheduled Tribes in his Twenty-Seven Report for the years 1979-80 and 1980-81 had recommended recognition to all Unions/Associations and Federations formed in Government offices to ensure filling up of reserved posts;

(b) if so, the action taken by Government thereon;

(c) whether prior to year 1980, these Unions used to enjoy all the facilities normally given by Government to other Unions and if so, the reasons for not extending these facilities now; and

(d) the number of Scheduled Castes and Scheduled Tribes included in the official list of Scheduled Castes/Tribes?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) Yes, Sir.

(b) and (c). The Government, as a matter of policy, do not recognise association of Government employees based on caste, creed, tribe, religion, etc., for any purpose. The Government feel that once in service, the service interests of all the employees are common and they should ventilate their grievances through the common service unions. Recognition of associations of Government employees formed on the basis of caste and tribe will fragment the Government servants into casteist and tribal compartments and there may be demands for recognition of associations on the basis of religions or sub-castes.

For the purpose of giving wide publicity to reserved vacancies, only outside voluntary associations of Scheduled Castes and Scheduled Tribes are enlisted so that the vacancies could be circulated amongst the prospective SC/ST candidates

(d) As per the 15 Presidential orders issued so far specifying Scheduled Castes and Scheduled Tribes, the number of Scheduled Castes and Scheduled Tribes included in the lists of Scheduled Castes and Scheduled Tribes are 471 and 532, respectively.

[*English*]

Talks with Pakistan

*3. SHRI MAHENDRA SINGH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) Whether any talks during the past six months at official, ministerial or diplomatic levels have taken place with Pakistan with a view to improving relations with that country on the basis of the proposal for a treaty of friendship and peace; and

(b) if so, the issues discussed and the outcome thereof?

THE PRIME MINISTER (SHRI RAJIV GANDHI): (a) and (b). No